IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM

O.A. No. 338/90

RRK

DATE OF DECISION 26.6.90

Shri C.S.Mohanan Nair& Applicant (s)
others

M/s VR Ramachandran Nair Advocate for the Applicant (s)
& Roy Abraham

Versus

General Manager, S.Rly Respondent (s)
and others

M/s MC Cherian & Advocate for the Respondent (s)
Saramma Cherian

CORAM:

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

The Hon'ble Mr. A. V. Haridasan, Judicial Member.

- 1. Whether Reporters of local papers may be allowed to see the Judgement ₹ 🏏 ∽
 - 2. To be referred to the Reporter or not? 🙌
 - 3. Whether their Lordships wish to see the fair copy of the Judgement? NO
 - 4. To be circulated to all Benches of the Tribunal? $\mathcal{N}^{\mathcal{J}}$

JUDGEMENT

(Mr. S.P.Mukerji, Vice Chairman)

In this application dated 23.4.1990 filed under Section 19 of the Administrative Tribunals Act, the applicants who have been working as Casual Labourers under the Executive Engineer (Construction) Southern Railway have prayed that the respondents be directed not to terminate the services of the applicants so long as their juniors retained in service.

2. The learned counsel for both the parties indicated before us today that since new works have been taken up, the services of the applicants have not been terminated and they are being continued as Casial Labourers. Since the services of the applicants have not been terminated at any stage and they are

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being continued in service, the learned counsel for the applicants does not wish to press this application any more. Accordingly the application is closed as not pressed. There will be no order as to costs.

(A.V.Haridasan) Judicial Member (S.P.Mukerji) Vice Chairman

26.6.90

Ksn.